

Central Administrative Tribunal
Principal Bench

R.A. No. 152 of 1999

in

O.A. No. 1860 of 1996

15

New Delhi, dated this the 13th July, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

In the matter of:

R.L. Meena & Others Vs. UOI & Others

R.L. Meena & Others ... Review Applicants

Versus

Union of India & Others ... Review Respondents

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Perused the R.A.

2. None of the grounds therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any order/decision of the Tribunal can be reviewed.

3. The R.A. is rejected.

Lakshmi Swaminathan

(Mrs. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

/GK/